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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 41/2015-2020
New Delhi, Dated: 5 October, 2018

Subject: Amendment of Policy Conditions of Urea under Chapter 31 of the ITC (HS) 2017, Schedule- I (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government, hereby amends the policy conditions of the following Exim Code as under:

<table>
<thead>
<tr>
<th>Exim Code</th>
<th>Item Description</th>
<th>Policy</th>
<th>Existing Policy Condition</th>
<th>Revised Policy Condition</th>
</tr>
</thead>
<tbody>
<tr>
<td>3102 10 00</td>
<td>Urea, whether or not in aqueous solution</td>
<td>State Trading Enterprise</td>
<td>State Trading Enterprise. However, import of Urea for industrial/non-agricultural/technical grade shall be “Free” with Actual User Condition.</td>
<td>Import allowed through STC and MMTC subject to Para 2.20 of Foreign Trade Policy, 2015-2020. However, import of Urea for industrial/non-agricultural/technical grade shall be “Free” with Actual User Condition.</td>
</tr>
</tbody>
</table>

2. Effect of this Notification: Indian Potash Limited (IPL), Chennai has been delisted as a State Trading Enterprises for import of Urea.

This issues with the approval of Minister of Commerce & Industry.

(Alok Vardhan Chaturvedi)
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